

IN THE SUPREME COURT OF INDIA

ARBITRATION PETITION NO. 22 OF 2005

IN THE MATTER OF:

MSA NEDERLAND B.V. . . . . . PETITIONER

versus

M/S. LARSEN & TOUBRO LTD. . . . . . RESPONDENT

(With office report)

BEFORE:

HON'BLE MR. JUSTICE D.K. JAIN

For Petitioner (s) Ms.Shruti Chaudhary,Adv.  
Mr. Vikram Bajaj,Adv.for  
M/s. Khaitan & Co.

For Respondent(s) Mr. Saurabh Kirpal,Adv.  
Mr. H.Advani,Adv.  
Mr. Neeraj Kumar,Adv.  
Mr. Arvind Gupta,Adv.for  
M/s. J.S.Wad & Co.

O R D E R

In view of letter dated 8th August, 2006, received from Hon'ble Mr. Justice N.Santosh Hegde, expressing his inability to act as an Arbitrator, Hon'ble Mr. Justice D.P.Wadhwa, a former Judge of this Court, is appointed as the sole Arbitrator in place of Hon'ble Mr. Justice N.Santosh Hegde. Order dated 29 November 2005 of Hon'ble Mr. Justice Arun Kumar shall form part of this order.

This order shall be communicated by the Registry to

Justice Wadhwa forthwith.

.....J.

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(D.K. JAIN)

NEW DELHI,

SEPTEMBER 12, 2006.